

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 625/2018

Date of Decision: 12th October, 2018

CORAM: HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)
HON'BLE SMT RAVINDER KAUR, MEMBER (J)

Mr. Nilesh Baban Kanase
 Age about 26 years
 Son of Baban Kanase
 Sonar Chawl, Dattawadi
 Near Jain Mandir, Akurdi,
 Pune - 411 035. **Applicant**

(By Advocate Shri P.J. Prasadrao)

VERSUS

1. Union of India
 Through the Secretary,
 Ministry of Defence,
 South Block,
 New Delhi - 110 011.
2. The Commander
 Hqrs Base Workshop Group EME
 Meerut Cantonment,
 Meerut - 250 001.
3. The Commandant
 512 Army Base Workshop
 Kirkee, Pune - 411 003. **Respondents**

ORDER (ORAL)

PER: SHRI R. VIJAYKUMAR, MEMBER (A)

Heard learned counsel for the applicant. The applicant holds an NTC certificate from NCVT issued in serial No.0140361 on July, 2011 in the field of Tool and Die Maker (Dies and Moulds) and has also

completed one year of apprenticeship training under the Scheme of the Maharashtra State between 08.09.2011 to 07.09.2012. He claims that he conforms to the Apprenticeship Rules 1992 Schedule I Group No.7 serial No.3 for Plastic Mould Maker. However, it is noted that this requires a training period of four years.

2. At this stage, learned counsel for the applicant submits that there appears to be a lacuna in this application and will have to take instructions from the applicant whether he has completed the required four years apprenticeship training and he is in the process of obtaining an NAC (NCTVT) certificate.

3. In the circumstances, learned counsel wishes to withdraw this application and he is permitted to do so and file in proper shape.

4. The Original Application is, accordingly, disposed of with no order as to costs.

(Smt Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

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